GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:190
ANSWERED ON:05.12.2014
ANTI DUMPING DUTY ON IMPORT OF SOLAR CELLS
Singh Shri Ravneet

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether imposition of anti-dumping duties on import of Solar Cells, Modules or Panels, thin films from certain countries has been recommended and if so, the details of the countries of imports of such goods, country-wise;
- (b) the quantum of anti-dumping duties recommended;
- (c) whether the Government has received any representation/demands from the domestic industry for lifting the said ban; and
- (d) if so, the details along with the reaction of the Government thereto and the present status thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

a) to d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 190 FOR ANSWER ON 5TH DECEMBER, 2014 REGARDING "ANTI-DUMPING DUTY ON IMPORT OF SOLAR CELLS"

- (a): Yes, Madam. Directorate General of Anti-Dumping and Allied Duties (DGAD) under Department of Commerce recommended imposition of anti-dumping duties on imports of Solar Cells whether or not assembled partially or fully in Modules or Panels or on glass or some other suitable substrates, originating in or exported from China PR, Chinese Taipei, Malaysia and United States of America (USA) vide Notification No. 14/5/2012-DGAD dated 22nd May, 2014.
- (b): The quantum of anti-dumping duties recommended is given below:-

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Sl. No. Name of country Duty recommended
1 China PR US$ 0.64 to 0.81 per Watt
2 Chinese Taipei US$ 0.59 per Watt
3 Malaysia US$ 0.62 per Watt
4 United States of America US$ 0.11 to 0.48 per Watt
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- c): Yes, Madam.
- d): The Government had received a letter dated 8th August, 2014 from Indian Solar Manufacturers Association (ISMA), highlighting the measures taken by Ministry of New and Renewable Energy for development of solar energy which included the announcement made in Rajya Sabha on 6th August, 2014 regarding setting up of 2000 MW of solar power projects with cells and modules made in India. Subsequently, ISMA vide their letter dated 8th August, 2014 had withdrawn their petition filed in January 2012 for imposition of anti-dumping duty on imported solar cells and modules from China PR, Chinese Taipei, Malaysia and United States of America (USA).

The Government decided not to impose anti-dumping duty on imported solar cells and modules from China PR, Chinese Taipei, Malaysia and United States of America (USA) for the following reasons:-

- i) Development of solar power in the country depends on the price at which power can be supplied to the distribution utilities. Major expansion is possible only if price matches grid parity and can sustain without Government subsidies. Anti-dumping duty will make this task difficult.
- ii) The current domestic manufacturing capacity for solar cells is inadequate to meet the current demand and it certainly cannot meet the expansion plans.
- iii) Many State Governments, who are owners of distribution companies, expressed their opposition to imposition of anti-dumping duties because of the high price of the domestic cells and modules and their inability to buy expensive power. Without active participation of State Governments it is not possible to develop solar power in the country.

- iv) More than 3500 MW of solar power projects are under implementation or have been awarded. They will all go into litigation if antidumping duty is suddenly imposed.
- v) Anti-dumping duty on four countries will not benefit the domestic manufacturers as imports from remaining countries will continue. We will be just replacing cheap imports with expensive imports as domestic cells are costlier than cells from other left out countries.
- vi) ISMA vide their letter dated 8th August, 2014 had withdrawn their petition filed in January 2012 for imposition of anti-dumping duty on imported solar cells and modules.

Taking all facts into consideration, in the larger public interest, it was decided not to accept the recommendation dated 22nd May 2014 of DGAD regarding imposition of Anti- dumping duty on solar cells and modules being imported from the subject countries.